components for fishing trawlers from 20% to 30% of trawlers.

- (12) G.S.R. No. 800(E) dated the 1st September, 1989 amending notification No. 64/89-Customs dated the 6th March, 1979 which seeks to delete Dicyanadiamide and Guanidine Nitrate from the list of goods eligible for concessional rate of basic customs duty.
- (13) G.S.R. No. 802(2) dated the 1st September, 1989, which seeks to amend notification No. 47/89-Customs dated the 1st March, 1989 so as to increase the basic customs duty on low density polyethylene based sheathing compound or insulation compound from Rs. 2000 per tonne to 50 per cent ad valorem.
- (14) G.S.R. No. 803(E) dated the 1st September, 1989 which seeks to exempt newsprint for printing of newspapers, books and periodicals from the whole of the additional duty of customs (CVD) when imported into India.
- (15) G.S.R. No. 840(E) dated the 18th September, 1989 amending notification No. 47. 47|89-Costoms, dated the 1st March, 1989 so as to change the description of "polystyrene and coplymers of styrene".
- (16) G.S.R. No. 841(E) dated the 18th September, 1989 which seeks to exempt concentrated dispersions of colouring matters in polypropylene, (Polypropylene Master Barch), from basic customs duty in excess of 70 per advalorem subject to certain conditions.

[Placed in Library. See No. LT. 10/89 for (1) to (16)].

- I. Report and Accounts (1988-89) of the Bureau of Indian Standards, New Delhi and related papers.
- II. Notifications of the Ministry of Food and Civil Supplies.

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU

- RAM MIRDHA): Madam, I lay on the Table—
  - I. A copy each (in English and Hindi) of the following papers, under section 23 of the Bureau of Indian Standards Act, 1986:—
    - (i) Annual Report and Accounts of the Bureau of Indian Standards, New Delhi, for the year 1988-89, together with the Audit Report on the Accounts.
  - (ii) Review by Government on the working of the Bureau.

[Placed in Library, See No. LT. 55/89 for (i) and (iii)]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. No. 634(E), dated the 11th August, 1989, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1989.
  - (ii) G.S.R. No. 767(E), dated the 18th August, 1989, publishing the Solvent-Extracted Oil, Deoiled Meal and Edible Flour (Control) Amendment Order, 1989.
  - (iii) G.S.R. No. 900(E), dated the 17th October, 1989, publishing the Sugar (Price Determination for 1989-90 Production) Order, 1989.
- (iv) G.S.R. No. 813, dated the 4th November, 1989, publishing the Sugar (Price Determination for 1989-90 production) Amendment Order, 1989.

[Placed in Library. See No. LT-16/89 for (i) to (iv)].

III. A copy (in English and Hindi) of the Ministry of Food and Civil Supplies (Department of [ 26 DEC. 1989 ]

Food) Notification No. 4(4)/89 BC, dated the 6th Otocber, 1989, publishing Food Corporations the (Amendment) Regulations, 1989, under sub-section (5) of section 45 of the Food Corporation Act, 1964.

[Placed in Library. See No. LT-17/89]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under section 38 of the Bureau of Indian Standards Act, 1986:---

(i) G.S.R. No. 1015(E) dated the 17th November, 1989 publishing the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations,

(ii) G.S.R. No. 1016(E), dated the 17th November, 1989, publishing the Bureau of Indian Standards (Advisory Committees) Amendment Regulations. 1989

[Placed in Library. See No. LT-82/89 for (i) and (iii)]

Notifications of the Ministry of Persomnel Public Grievances and sions (Department of Personnel and Training)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): Madam, I lay on the Table:--

1. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training. Notification G.S.R. No. 704, the 23rd September, 1989, publishthe Union Public Srvice Commission (Exemption from Consultation) Amendment Regulations, under clause (5) of article 320 of the Constitution [Placed in Library. Sec Me. LT 03/09.]

II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Train-Notification G.S.R 967(E) dated the 7th November, 1989, publishing the Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library: See No. LT-63/89]

THE DEPUTY CHAIRMAN: Murlidhar Chandrakant Bhandare. (Interruptions).

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश): उपसभापति जी, मैं एक बहुत ही महत्व-पूर्ण प्रश्न की झोर इस सदन का ध्यान शाकिषत करना चाहता हूं। शाज के बीर भ्रज्न में छपा है कि... (ब्यवधान) ...

THE DEPUTY CHAIRMAN: Mr. Pandey, I have not permitted you. (Interruption). Mr. Pandey, I am not permitting you (Interruptions). Mr. Pandey, I have not permitted you. I am not allowing you. (Interruptions)

डा० रत्नीकर पाण्डेय: हर्शमैन भारत म्राचका है। 1986 में ... (व्यवधान)

उपतभाषति : शापको सैंने अनुमति नहीं दों है। It will not go on record.

डा० रत्भःकर पाण्डेथः : \*

THE DEPUTY CHAIRMAN: I have called the Calling Attention matter.

DR. RATNAKAR PANDEY: \*

उपसभाषति : मैंने शायको कहा कि **ग्रा**प बैंगु जाइए...(ब्यबधान)

यह जो डिस्कशन हो रहा है हाउन में कालिंग अटेंशन का इसका उससे कोई संबंध नहीं है। इसलिए श्राप श्रपने स्थान पर वैठ जाइए...

It is not going on record.

<sup>\*</sup>Not recorded.